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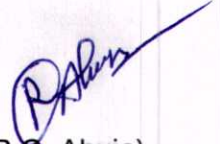
Government of India
Ministry of Law & Justice
Department of Justice

Jaisalmer House, 26 Mansingh Road,
New Delhi – 11, Dated: 21.01.2021

Office Memorandum

Sub: Action Points of the Review Meeting held for improving India's ranking in World Bank Report on Doing Business for parameter of "Enforcing Contracts" on 15.01.2021 at 4:30 P.M. – Regarding

Please find enclosed herewith Action Points of the Review Meeting held on 15.01.2021 at 4:30 P.M. in New Delhi to discuss the progress on the action required to be taken by the concerned authorities for improving India's ranking in World Bank Report on Doing Business for "Enforcing Contracts" indicator for your kind information, record and necessary action.



(R.C. Ahuja)

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Encl: As above

To:

1. The Registrar General/Representative, High Court of Delhi, New Delhi.
2. The Registrar General/Representative, High Court of Bombay, Mumbai.
3. The Registrar General/Representative, High Court of Karnataka, Bengaluru.
4. The Registrar General/Representative, High Court of Calcutta, Kolkata.
5. Shri Atul M. Kurhekar, Member(Process), e-Committee of Supreme Court of India.
6. Shri P. P. Pandey, Joint Secretary, e-Courts, Department of Justice.
7. Shri S. B. Singh, DDG, NIC
8. Shri Ravi Shankar Jha, Invest India

Copy to:

1. PPS to Secretary, Department of Justice.
2. PPS to Joint Secretary (National Mission), Department of Justice.
3. PPS to Joint Secretary (e-Courts), Department of Justice.

Action Points of the Review Meeting held on 15.01.2021 at 4:30 P.M. in New Delhi to discuss the progress on the actions required to be taken by the concerned authorities for improving India's ranking in World Bank Report on Doing Business for "Enforcing Contracts" indicator.

A follow-up meeting was held on **15.01.2021 (Friday) at 4.30 P.M.** through video conferencing, to discuss the progress on the reforms to be implemented in respect of "Enforcing Contracts" indicator under "Ease of Doing Business".

1. The meeting was presided by Shri Barun Mitra, Secretary, Department of Justice.
2. At the outset Secretary (Justice) welcomed the participants. The list of participants is attached as **Annexure**. The actionable items were then discussed and following decisions were taken:

Action Points- All four High Courts

- i. To take active steps like holding meetings with members from the Bar and Bench and training them to improve the overall functioning of the Commercial Courts.
- ii. Delhi, Bombay and Karnataka to share the December 2020 data on maximum three adjournment rule.
- iii. Calcutta and Karnataka HC to share the data on number of Judicial Officers (JOs) using the JustIS app.
- iv. Calcutta and Bombay to develop dedicated website interface for Commercial Courts as done by Delhi and Karnataka.

Action Points- e-Committee/NIC

- i. To share the National Code for the CIS Purpose Master for Case Management Hearing/PIMS for national database and make necessary changes in CIS 3.2 software.
- ii. To expedite the launch of digital/paperless courts on pilot basis in Bombay, Delhi, Karnataka and Madhya Pradesh High Courts, which is under approval of the e-Committee. The e-Committee has already formed a sub-committee which is in the process of formulating the SOP regarding the same and after approval it will be rolled out soon. Kolkata may also be made part of the digital/paperless court pilot project.
- iii. To develop an integrated dedicated website for all the Commercial Courts in the country.
- iv. NIC to help Calcutta and Bombay High Court in developing dedicated interface for Commercial Courts.
- v. To allow downloading of the JustIS app for JOs once UDID is shared by the CPC of the concerned High Court.

Action Points- Delhi High Court

- i. To review the reason behind less number of Case Management Hearings (pre-trial conferences) taking place in commercial cases.
- ii. Delhi HC has formed a sub-committee for reduction of time taken between trial and judgment in commercial cases. The committee has identified 18 parameters and will soon update about the developments.

- iii. To share the statistical data for the month of December 2020 along with the data on maximum three adjournment rule.
- iv. To upload the monthly statistical data on the website by the 5th of every month.

Action Points- Bombay High Court

- i. To reassess the reason(s) behind the handling of only two types of commercial cases (vis-à-vis 22 types) by Dedicated Commercial Courts of Mumbai.
- ii. To share with DoJ, the proposal for expediting the construction of building for Dedicated Commercial Courts so that the same can be taken up by DoJ with the Maharashtra Government.
- iii. To take active steps like holding meetings with the Bar Council members, City Civil Judge Commercial Court, etc., to motivate the lawyers and party in person to opt for e-filing.
- iv. To review the reason behind less number of Case Management Hearing (pre-trial conferences) taking place in commercial cases.
- v. CPC Bombay HC to take necessary steps and develop dedicated interface for Commercial Courts at the earliest.
- vi. To share the December 2020 data on maximum three adjournment rule and PIMS mechanism.

Action Points- Calcutta High Court

- i. To expedite the construction of the Commercial court building at 6 Church Lane, Kolkata.
- ii. To reduce the specified value of 2 operational Dedicated Commercial Courts in Kolkata (Alipore and Rajarhat) from Rs. 30 lakhs to Rs. 3 lakhs.
- iii. To speedily implement CIS Purpose Master for Case Management Hearing/PIMS as is being done in other High Courts.
- iv. To set up e-Seva Kendra in Commercial Court complex and share the details of the same if already been established.
- v. To share the data on number of JOs using the JustIS app.
- vi. CPC Calcutta HC has finalized the rules for e-filing and e-summons and it is pending for the approval of the concerned Committee.
- vii. CPC Calcutta HC to have a meeting with NIC regarding developing dedicated interface for Commercial Courts at the earliest.
- viii. To take active steps like holding meetings with members from the Bar and training them to improve the overall functioning of the Commercial Courts.
- ix. To review the reason behind less/no commercial cases going through PIMS mechanism during the month of December 2020.
- x. To implement the system of e-payment of Court fees expeditiously.

Action Points- Karnataka High Court

- i. To share the training calendar.
- ii. To inaugurate the new building for Dedicated Commercial Courts.
- iii. To share with DoJ, the best practices with respect to the Case Management Hearings (pre-trial conference) so that the same can be replicated in Delhi, Mumbai and Kolkata.
- iv. To share the December 2020 data on maximum three adjournment rule.
- v. To share the data on number of JOs using the JustIS app.

- vi. To take active steps like holding meetings with members from the Bar and training them to improve the overall functioning of the Commercial Courts.

Action Points- DoJ

- i. To create a new format for statistical data of Commercial Courts that includes a column to depict deviations to the three adjournment rule.
 - ii. To share the National Code for the CIS Purpose Master for Case Management Hearing/PIMS for national database with all four High Courts once it is shared by e-Committee.
 - iii. To make members from the Bar also a part of the fortnightly Review meeting to discuss the progress on the reforms to be implemented in respect of "Enforcing Contracts" under "Ease of Doing Business".
 - iv. To write to Maharashtra Government for expediting the construction of building for Dedicated Commercial Courts in Mumbai.
 - v. To hold a meeting with Shri Gaurav Gupta, NIC regarding the creation of website for publicizing the work done on EoDB reforms especially on Enforcing Contracts parameter. The representatives from the High Courts may also be made part of the meeting.
 - vi. To write to e-Committee for developing an integrated dedicated website for all the Commercial Courts in the country.
3. Secretary (Justice) further apprised the participants regarding the Committee on Simplification of Rules and Forms relating to Pre-Institution Mediation and Settlement. He further stated that as per Secretary (DoLA) the Committee constituted by DoJ should continue with the tasks assigned to it as any change in the composition or working of the said Committee may not be desirable at this stage, as it would lead to delay. Hence, the aforesaid Committee may continue with the work and tasks assigned to it and submit its recommendations/report by 31st January 2021.
4. The meeting concluded with vote of thanks by Secretary (Justice).

Annexure

1. Shri Barun Mitra, Secretary, Department of Justice.
2. Shri Pravash Prashun Pandey, Joint Secretary, eCourts, Department of Justice.
3. Shri Surinder S Rathi, OSD cum Registrar to Chief Justice, Delhi High Court.
4. Shri T G Shivashankare Gowda, Registrar (Computers), High Court of Karnataka
5. Shri D P Surana, Registrar (Inspection), High Court of Bombay.
6. Shri Soumendra Nath Das, Registrar, Commercial Appellate Division, High Court of Calcutta.
7. Shri A. Ramesh Babu, Member- Project Management, E-Committee.
8. Shri Ashish Shirdhankar, Senior Technical Director (Scientist 'F') and HOD eCourts, NIC.
9. Ms. P.L Kaushik, Deputy Secretary, Department of Justice.
10. Shri Ravi Shankar Jha, Senior Investment Specialist, Invest India.